

विश्वाम्बिका 2021 का किताब पूरा है 2021

परिशिष्ट-03

Copy of answer

**IN THE HIGH COURT OF MADHYA PRADESH: PRINCIPAL SEAT AT  
JABALPUR**

CA  
65121

12968

**WRIT PETITION NO. /2015.**

**PETITIONER**

Afaq Ahmed  
Aged about 53 years  
S/o Shri Saeed Ahmed,  
Presently posted in the Office of Waqf  
Board, Taj Campus, Tajul Masjid, Bhopal

**VERSUS**

**RESPONDENTS**

1. State of Madhya Pradesh  
Through Principal Secretary,  
Department of Pichhdawarg avam  
Alpsankhyak Kalyan, Vallabh Bhawan,  
Bhopal.
2. Madhya Pradesh Waqf Board through its  
Chief Executing Officer, Waqf Board,  
Bhopal.
3. Chief Executing Officer, Waqf Board, Taj  
Campus near Tajul Masjid, Bhopal.
4. Shri. Nisar Ahmed, Chief Executing  
Officer, Waqf Board, Taj Campus near  
Tajul Masjid, Bhopal.

Presented on 16.07.2015  
Riyaz Mohamed  
Freemasonry Assistant

**PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA.**

**1. PARTICULARS OF THE ORDER AGAINST  
WHICH PETITION IS MADE.**

Date of order : 16.07.2015  
Order No. : Waqf/fileno.26/estb./15  
Passed by : CEO, MP Waqf Board.

**SUBJECT MATTER IN BRIEF:**

- (A) The Petitioner is holding the post of Office- Superintendent under the establishment of Respondent no. 2 & Respondent no. 3 at Bhopal. The Petitioner has been placed under suspension by Resp. no. 3 on the pretext

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# HIGH COURT OF MADHYA PRADESH

## ORDER SHEET

CASE No. ....201.....

.....Vs.....

DATE OF THE ORDER	ORDER
	<p style="text-align: center;"><b>WP-12968-2015</b> (<i>AFAQ AHMED Vs THE STATE OF MADHYA PRADESH</i>)</p> <p><b><u>11-08-2015</u></b></p> <p>Heard Shri Riyaz Mohd. learned counsel for the petitioner on the question of admission and interim relief.</p> <p>Issue notice on both counts to the respondents on payment of P.F. within a week.</p> <p>In the meanwhile, as it is stated that the authority issuing the impugned order is only holding the current charge of the post, effect and operation of the impugned order dated 16.07.2015 shall remain stayed till the next date of hearing.</p> <p>Notice be made returnable within four weeks.</p> <p>List the case immediately after four weeks along with W.P. No.8440/2015.</p> <p>C.C. as per rules.</p> <p style="text-align: right;"><i>(Signature)</i> <b>(S.K. GANGELE)</b> JUDGE</p> <p style="text-align: center;">MISRA</p> <div style="border: 1px solid black; padding: 5px; width: fit-content; margin: 0 auto;"> <p style="text-align: center; font-weight: bold;">TRUE COPY</p> <p style="text-align: center;">Date: 11/08/2015</p> <p style="text-align: center;">High Court of Madhya Pradesh JABALPUR</p> </div>